आयकर अपीलीय अधिकरण, मुंबई "सी " खंडपीठ

Income-tax Appellate Tribunal "C"Bench Mumbai

सर्वश्री राजेन्द्र, लेखा सदस्य एवं पवन सिंह, न्यायिक सदस्य

Before S/Sh. Rajendra,Accountant Member & Pawan Singh, Judicial Member

आयकर अपील सं./I.T.A./6199/Mum/2010,निर्धारण वर्ष /Assessment Year:2006-07
आयकर अपील सं./I.T.A./583/Mum/2011,निर्धारण वर्ष /Assessment Year: 2007-08
आयकर अपील सं./I.T.A./2057/Mum/2013,निर्धारण वर्ष /Assessment Year: 2009-10

M/s. PSL Ltd. 615, Makhwana Road, Marol, Andheri (E) Mumbai-400 059. **PAN:AAACP 2734 K**	Vs.	The ACIT -7(1) Aayakar Bhavan, Maharshi Karve Marg Mumbai-400 020.

(अपीलार्थी **/Appellant**) (प्रत्यर्थी / **Respondent**)

Revenue by: Shri M. Dayasagar-DR
Assessee by: withdrawal letter dt.2.6.2016-
(Shri M.V. Kompelli)

सुनवाई की तारीख **/ Date of Hearing: 23.06.2016**

घोषणा की तारीख / **Date of Pronouncement: 23.06.2016**

आयकर अधिनियम,1961 की धारा 254(1)के अन्तर्गत आदेश

Order u/s.254(1)of the Income-tax Act,1961(Act)

खंडपीठ के अनुसार PER BENCH-

Challenging the orders dated 30.04.2010, 07.09.2010 and 23.11.2012 of CIT(A)-13, Mumbai the Assessee has filed the above appeals for the assessment years 2006-07, 2007-08 and 2009-10 respectively. The assessee has filed letter dated 21st June, 2016 through its representative for withdrawal of the above mentioned appeals.

2. The Departmental Representative (DR) has no objection to the withdrawal of the said appeals. In view of these facts we allow the withdrawal of all the above mentioned appeals and hence, all the above appeals are dismissed as withdrawn.

As a result appeals filed by the Assessee stand dismissed.
फलतः निर्धारिती द्वारा दाखिल की गई अपीलें नामंजूर की जाती है.

Order pronounced in the open court on 23rd June, 2016.
आदेश की घोषणा खुले न्यायालय में दिनांक 23 जून, 2016 को की गई।

Sd/- **Sd/-**

(पवन सिंह / Pawan Singh) **(राजेन्द्र / RAJENDRA)**

न्यायिक सदस्य / JUDICIAL MEMBER **लेखा सदस्य / ACCOUNTANT MEMBER**

मुंबई Mumbai; दिनांकDated : 23.06.2016.

Jv.Sr.PS.

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1.Appellant /अपीलार्थी **2.** Respondent /प्रत्यर्थी

3.The concerned CIT(A)/संबद्ध अपीलीय आयकर आयुक्त, **4.**The concerned CIT /संबद्ध आयकर आयुक्त

5.DR "G " Bench, ITAT, Mumbai /विभागीय प्रतिनिधि, खंडपीठ,आ.अधि.मुंबई

6.Guard File/गार्ड फाईल

सत्यापित प्रति //True Copy//

आदेशानुसार/ **BY ORDER,**

उप/सहायक पंजीकार **Dy./Asst. Registrar**

आयकर अपीलीय अधिकरण, मुंबई **/ITAT, Mumbai.**